feasible, is being taken in the implementation of the new projects/expansions.

Particular mention could be made of Engineers India Ltd. and National Industrial I Development Corporation in the public sector.

इस्पात उद्योग के लिये संरक्षित चूना पत्थर क्षेत 318. श्री सवाई सिंह सिसोदिया: क्या इस्पात ग्रीर वान मंत्री यह बताने की क्रपा करेगे कि:

- (क) क्या मरकार ऐसे किसी प्रस्ताव पर विचार कर रही है जिसके ग्रधीन उन क्षेत्रों को जो इस्पात उद्योग के लिये सरक्षित किये गए है संरक्षित क्षेत्र नहीं माना जायेगा , और
 - (ख) यदि हां, तो उसका इयोरा क्या है?

†[Conservation of Lime Stone areas for Steel Industry

318. SHRI SAWAISINGH SISODIA: Will the Minister of STEEL AND MINES be pleased to state:

- (a) Whether Government are considering any proposal under which the lime stone areas which have been conserved for the steel industry will no longer be treated as conserved areas; and
 - (b) if so, the details thereof?]

इस्पात ग्रीर खान मंत्रालय में उपमंत्री (श्री मुबोध चन्द्र हंसदा) . (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): (a) No, Sir.

(b) Does not arise.]

फिजी में भारतीयों के साथ व्यवहार 319. डा० भाई महावीरः श्री वेणीगल्ल सत्यनारायणः

क्या विदेश मत्नी यह बनाने की कृपा करेगे कि फिजी के कुछ नेता और राजनीतिज्ञ भारतीयो को वहा से यूगाडा की तरह निकालने की जो धमकी दे रहे हैं उसके प्रति सरकार की प्रति-किया क्या है ?

†[Treatment Meted out to Indians in Fiji

319. DR. BHAI MAHAVIR: SHRI VENIGALLA SATYANARA-YANA:

Will the Minister of EXTERNAL AFF-AIRS be pleased to state the reaction of Government to the threat being given to the Indians by some leaders and politicians of Fiji to drive them out as was done in Uganda?]

विदेश मंत्रालय में राज्य मंत्री (भी सुरेक्ट पाल सिंह): फिजी में भारतीय मूल के लोगों को ऐसी कोई धमकी नहीं दी गई है। फिजी के प्रधान मर्त्री ने फिजी-समाज के बहु-जातीय स्वरूप को स्वीकार करने की नीति का निर्नर अनुसरण किया है और इसके विरुद्ध अगर कोई बात कहीं गई है तो उसकी उन्होंने सार्वजनिक रूप से निदा की है। फिजी में भारतीय मूल के बड़े-बड़े नेताओं ने भी इस तरह का कोई डर दिखाए जाने को अस्वीकार किया है। फिजी का प्रबुद्ध नेतृत्व और वहा विद्यमान जातीय संबंधों की समरसता सर्वविदित है और व्यापक रूप से सम्मानित है।

f[THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): There are no such threats against the people of Indian origin in Fiji. The Prime Mirister of Fiji has consistently adhered to the policy of accepting the multiracial character of Fijian society and has putilicly correcated any insinuations to the contrary. Prominent leaders of Indian origin in Fiji have also denied the existence of any such

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threats. The enlightened leadership of Fiji and the harmonious race relationships existing there are well known and widely respected.]

BHAGUNA'S STATEMENT REGARDING WAGE REVISION

320. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) Whether Government have examined the contents of the statement made by Shri Bhaguna for wage revision as appeared in the *Hindutan Times* dated the 13th February, 1973; and
- (b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI G. VENKAT SWAMY): (a) The statement has come to Government's notice.

(b) The statement referred to contains the personal views of the Minister of Communications and these have been noted.

sift Naval Embezzlement Case

321. SHRI U. K. LAKSHMANA GOW-DA: will the MINISTER OF DEFENCE be pleased to state:

(a) Whether any progress has since been achieved in processing further the embezzlement case amounting to \$ 50,000 from Naval Fund in 1961;

(b) if so, the details thereof; and

(c) whether the persons concerned have been brought back to India from U.S.A.?

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OF DEFENCE THE MINISTER (SHRI JAGJIVAN RAM) : (a) to (c) Extradition proceedings were initiated against Shri E. E. Jhirad, former Judge Advocate General (Navy) with a view to bringing him up for trial in India on a charge of embezzlement in India of Rs. 8,42,457.50 from the Naval Prize Fund between 1959 and 1961. The New York Magistrate ordered extradition, but allowed Shri Jhirad to obtain order for continuance of bail from the court before which Shri Jhirad has filed a writ of habeas corpus. Orders of the court on the writ of Habeas Corpus are awaited. வர் இருந்தி

STIKES AND LOSS OF MANDAYS

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322. SHRI SARDAR AMJAD ALI; SHRI HARSH DEO MALAVIYA; SHRI HIMMAT INGH;

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) the number of strikes and mandays lost for which the call was given by unaffiliated trade unions in 1972;
- (b) the number of strikes and mandays lost through call of strikes given by affiliated trade unions in 1972; and

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(c) the number of strikes and mandays lost in public sector industries in 1972?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI G. VENKAT SWAMY): (a) and (b) According to the available provisional information, the number of strikes during 1972 and the number of mandays lost due to these, by Central